

FORM NO. 30A

[See rule 43]

**Form of undertaking to be furnished under sub-section (1) of section 230 of the
Income-tax Act, 1961**

To,

[Designation of the Prescribed Authority]

In consideration of a no-objection certificate to be issued under the provisions of sub-section (1) of section 230, *I/we hereby undertake to pay to the Government of India the taxes which are or may become payable under the Wealth-tax Act, 1957 (27 of 1957), the Gift-tax Act, 1958 (18 of 1958), the Income-tax Act, 1961 (43 of 1961) or the Expenditure-tax Act, 1987 (35 of 1987) in respect of the income earned during the period of employment under *me/us/ income received from *me/us by the person whose details are given below:

1. Full Name (in Block letters) :
2. Name of Father (or Husband) :
3. Passport No./Emergency Certificate No. :

Issued on(date) from
.....(place & country)

2. *My/Our Permanent Account Number (PAN) is

3. *I/We further undertake that any amount certified by the Assessing Officer having jurisdiction in the case of the person referred to above as due and payable by him under all or any of the aforesaid enactments or other enactment(s) shall be accepted by me/us as conclusive evidence of the said amount being due and payable as aforesaid, and no such amount shall, in any case and under any circumstances, be disputed.

4. Further, *I/we hereby undertake and declare that this undertaking shall not be determined or otherwise affected by any death/dissolution or liquidation, but shall remain in full force and effect against *me/us and *my/our estate/assets until such amount of tax as is or may become due and payable hereunder is paid in full.

5. *I/we further undertake that without prejudice to any other remedies open to the Central Government for recovering any tax which is or may become due and payable under this undertaking, the Central Government will be entitled to recover the said tax from *me/us, in accordance with the rules contained in the Second Schedule to the Income-tax Act, 1961, or any modification thereof from time to time, and it shall not be necessary for the Central Government to initiate and/or exhaust any legal proceedings against the assessee(s) for the recovery of any tax as is aforementioned before suing me/us for the recovery of the same.

.....
*[Employer referred to in clause (i) of section 230(1)]

or

*[Any other person referred to in clause (ii) of section 230(1)]

Place:

Date:

*Delete whichever is not applicable.